IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A.NO. 596/95.

DATE OF JUDGMENT: 8-5-95

BETWEEN:

Yousuf Ali

... Applicant

And

- The Chief Engineer, Central Mater Commission, 5-9-201/8 88, Chirag Ali Lane,
- The Superintending Engineer, Central Water Commission, Red Hills, Hyderabad.
- 3. The Executive Engineer, Govt. of India, Central Water Commission, Lower Godavari Division, 11-5-382-396, Red Hills, Hyderabad-4.

· ... Respondents

COUNSEL FOR THE APPLICANT: SHRI S.V. Sundara Rajan

COUNSEL FOR THE RESFONDENTS: SHRI N.R.Devaraj, Sr./X&XK.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MFMBER (ADMN.)

CONTD...2.

·To

1. The Chief Engineer, Central Water Commission, 5-9-204/8 88, Chirag Ali-Lane, Hyderabad.

Central Water Commission, Red Hills, Hyderabad.

- 3. The Executive Engineer,
 Govt. of India,
 Central Water Commission,
 Lower Godavari Division,
 11-5-382-396,
 Red Hills. Hyderabad-4.
- 4. Sne copy to Mr.S.V.Sundara Rajan, Advocate, CAT, Hyderabad
- 5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
- 6. One copy to Library, CAT, Hyderabad.
- 7. One spare copy.

YLKR

D.A.596/95.

Dt. of Order:8-5-95.

(Order passed by Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman)

The applicant is transferred from Hyderabad to Amabal ≽ન,Jagdalpur in Madhya Pradesh by order dt.4-4-95∶ The applicant submits that he is suffering from kidney trouble and his wife is suffering from diabetis and hence much inconvenience າວົວວາວ ເປັນເຂົ້າ ການເພື່ອປະຊຸດປະຊຸດ ປະ ເຖິງເຮີ່ transfer and hence he has submitted a representation to the Respondent No.3 marking copies to Respondents 1 and 2 also requesting for his retention in Hyderabad and if it is not possible to transfer him either to Badhrachalam or to Rajahmundry, the other two placed in Andhra Pradesh, where the offices of the Respondents are situated.

In the circumstances, this O.A. is (disposed of as Under :-

> Respondent No.2 is required to dispose of the representation dt.30-3-95 of the applicant expedetiously and preferably within one months from the date of receipt of this order.

O.A. is ordered accordingly. No costs./

(R.RANGARAJAN)

Member (A)

(V.NEELADRI RAD) Vice-Chairman

Dt. 8th May, 1995. Dictated in Open Court.

avl/

Deputy Registrar(5)

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CHECKED BY APPROVED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR. JUSTICE V. NEELADRI RAO VICE- CHAIRMAN

AND

THE HON 'BLE MR.R.RANGARAJAN: M(ADMN)

DATED - \$ -5 1995.

ORDER/JUDGMENT:

M. A./R. A./C. A. No.

O.A.No. 596/35

T.A.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No.order as to costs.

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